

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 575
TO BE ANSWERED ON 20.07.2018

PRADHAN MANTRI MATRU VANDANA YOJANA

575. SHRI G. HARI:
SHRIMATI P.K. SREEMATHI TEACHER:
DR. P.K. BIJU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY) implemented by the Government along with the budgetary allocation made thereunder since its inception;
- (b) the funds sanctioned/released under the scheme along with the number of beneficiaries and the amount paid to them during the said period, year and State/UT-wise;
- (c) whether the Government has taken note that the scheme is yet to find any takers from States and if so, the reaction of the Government thereto;
- (d) whether the Government has undertaken any assessment on the implementation of the scheme in various States including Kerala, if so, the details and the outcome thereof; and
- (e) the measures taken by the Government to expedite implementation of the scheme and provide its benefits to pregnant and lactating mothers irrespective of number of children?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) The salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY) is at **Annexure-I**. The Revised Estimates (RE) for the year 2017-18 was ₹ 2594.55 crores. The Budget Estimates (BE) for the current financial year of 2018-19 is ₹ 2400.00 crores.
- (b) The year-wise and State/UT-wise details of funds sanctioned and released during the year 2017-18 and 2018-19 under PMMVY is at **Annexure-II**. The year-wise and State/UT-wise details of number of beneficiaries enrolled on Pradhan Mantri Matru Vandana Yojana-Common Application Software (PMMVY-CAS), number of beneficiaries paid maternity benefits and total amount disbursed during the year 2017-18 and 2018-19 is at **Annexure-III**.
- (c) So far, 33 States/UTs are implementing the scheme either through the Women and Child Development Department or through the Health Department. The remaining three (3) States are integrating their State's Maternity Benefit Scheme with PMMVY.
- (d) The scheme is at its evolving stage as it has been implemented from 01.01.2017. Hence, the assessment of the implementation of the scheme is not yet due.
- (e) The Ministry has conducted two (2) National Workshops and 17 Regional Workshops for imparting training on PMMVY-CAS to Master Trainers and other Functionaries. Further, officers from the Ministry have undertaken visits to the aspirational districts of the country to expedite the implementation of the scheme in these districts.

Annexure-I

Statement referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 575 for answer on 20.07.2018 raised by Shri G. Hari, Shrimati P.K. Sreemathi Teacher and Shri P.K. Biju regarding Pradhan Mantri Matru Vandana Yojana (PMMVY)

Salient features of the Pradhan Mantri Matru Vandana Yojana (PMMVY)

(i) The maternity benefit, are available to a woman for the first living child of family subject to fulfillment of conditionalities. All the pregnant women and lactating mothers in regular employment with Central Government or State Governments or Public Sector Undertakings or those who are in receipt of similar benefits under any law for the time being in force, are excluded.

(ii) The conditionalities and number of instalments under PMMVY are as under:

Cash Transfer	Conditions	Amount in ₹
First Installment	• Early Registration of Pregnancy	1,000/-
Second Installment	• Received at least one antenatal Check-up (after 6 months of pregnancy)	2,000/-
Third Installment	• Child birth is registered • Child has received first cycle of BCG, OPV, DPT and Hepatitis-B or its equivalent/substitute	2,000/-

(iii) Mother and Child Protection Card (MCP) Card is the verification tool for verification of fulfillment of conditionalities.

(iv) Early registration of pregnancy has been considered as registration of pregnancy within 150 days from the date of her Last Menstrual Period (LMP) and duly recorded on MCP Card.

(v) All Pregnant Women who have registered their pregnancy for the first child in family on or after 01.01.2017 are eligible for getting benefit under the programme. For this purpose, LMP for the women should be on or after 01.04.2016 and date of birth of the child should be on or after 01.01.2017. However, such beneficiaries will get maternity benefits in respect of the condition(s) which have been fulfilled on or after 01.01.2017.

(vi) The funds to the beneficiaries under PMMVY will be transferred directly to their Bank/Post Office account in Direct Benefit Transfer Mode.

(vii) If a beneficiary delivers twins/triplet/quadruplet, it will be counted as first live child in the family.

(viii) A beneficiary can apply, at any point of time but not later than two years of pregnancy.

(ix) The Aadhaar Card of beneficiary and her husband shall be captured. The beneficiaries have to submit identification details as per Section 7 of Aadhaar Act 2016. The States of Assam, Meghalaya and Jammu & Kashmir are exempted from this.

(x) The grants-in-aid will be transferred in ESCROW Account as well as State/UT treasury for different components of the scheme. For the maternity benefit component (Conditional Cash Transfer of ₹ 5,000/-) under PMMVY is to be transferred to the Escrow Account of the States/UTs to be maintained at State/UT level. For the remaining components such as setting up of State and District PMMVY Cells, Training & Capacity Building of stake holders, Information, Education and Communication (IEC) Material, Flexi Fund etc. is to be routed through State/UT's Treasury Account. This has been done to maintain transparency in accounts and proper monitoring of implementation of the programme.

(xi) The beneficiaries of erstwhile Maternity Benefit Programme can also avail maternity benefits for remaining amount on fulfillment of eligibility and conditionalities under PMMVY.

(xii) At the Centre, the scheme is being implemented by Ministry of Women and Child Development. The States/UTs have option to implement the scheme either through Women & Child Development Department/Social Welfare Department or through Health & Family Welfare Department.

Annexure-II

Statement referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 575 for answer on 20.07.2018 raised by Shri G. Hari, Shrimati P.K. Sreemathi Teacher and Shri P.K. Biju regarding Pradhan Mantri Matru Vandana Yojana (PMMVY)

Statement showing Year-wise and State/UT-wise funds sanctioned/released under PMMVY during the year 2017-18 and 2018-19 (As on 16.07.2018)

Sl. No.	States/UTs	Total Sanction/Release (₹ in Lakhs)	
		2017-18	2018-19 (As on 16.07.2018)
1	Andaman & Nicobar Islands	6.00	6.00
2	Andhra Pradesh	385.00	385.00
3	Arunachal Pradesh	36.00	36.00
4	Assam	817.00	817.00
5	Bihar	949.00	949.00
6	Chandigarh	16.00	16.00
7	Chhattisgarh	233.00	233.00
8	Dadra & Nagar Haveli	5.00	5.00
9	Daman & Diu	3.00	3.00
10	Delhi	153.00	153.00
11	Goa	13.00	13.00
12	Gujarat	551.00	551.00
13	Haryana	231.00	231.00
14	Himachal Pradesh	94.00	94.00
15	Jammu & Kashmir	171.00	171.00
16	Jharkhand	301.00	301.00
17	Karnataka	557.00	557.00
18	Kerala	305.00	305.00
19	Lakshadweep	1.00	1.00
20	Madhya Pradesh	663.00	663.00
21	Maharashtra	1025.00	1025.00
22	Manipur	75.00	75.00
23	Meghalaya	77.00	77.00
24	Mizoram	29.00	29.00
25	Nagaland	52.00	52.00
26	Odisha	383.00	383.00
27	Puducherry	19.00	19.00
28	Punjab	253.00	253.00
29	Rajasthan	625.00	625.00
30	Sikkim	16.00	16.00
31	Tamil Nadu	658.00	658.00
32	Telangana	385.00	385.00
33	Tripura	96.00	96.00
34	Uttar Pradesh	1822.00	1822.00
35	Uttarakhand	138.00	138.00
36	West Bengal	1167.42	1167.42
Total		204267.35	12310.42

Statement referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 575 for answer on 20.07.2018 raised by Shri G. Hari, Shrimati P.K. Sreemathi Teacher and Shri P.K. Biju regarding Pradhan Mantri Matru Vandana Yojana (PMMVY)

Statement showing Year-wise and State/UT-wise number of beneficiaries enrolled, number of beneficiaries paid and total amount disbursed under PMMVY during the years 2017-18 and 2018-19 (As on 16.07.2018)

Sl. No.	State/ UT	2017-18			2018-19 (As on 16.07.2018)		
		Beneficiaries Enrolled (in Number)	Beneficiaries Paid (in Number)	Total Amount disbursed (Amount in ₹)	Beneficiaries Enrolled (in Number)	Beneficiaries Paid (in Number)	Total Amount disbursed (Amount in ₹)
1.	Andaman & Nicobar Islands	1,657	1,211	31,56,000	444	786	43,25,000
2.	Andhra Pradesh	2,56,040	1,53,099	40,18,42,000	99,446	1,21,801	44,17,68,000
3.	Arunachal Pradesh	258	36	44,000	1,329	805	23,79,000
4.	Assam	18,721	3,633	36,33,000	23,402	30,366	3,94,36,000
5.	Bihar	1,18,460	45,744	5,59,43,000	55,511	53,323	8,50,54,000
6.	Chandigarh	4,313	3,467	98,27,000	1,937	2,242	79,35,000
7.	Chhattisgarh	81,657	42,620	6,17,28,000	35,257	40,678	10,12,81,000
8.	Dadra & Nagar	1,071	603	8,10,000	1,074	1,097	29,48,000
9.	Daman & Diu	23	1	1,000	1,270	911	23,35,000
10.	Delhi	24,724	11,441	3,38,68,000	24,187	30,202	10,35,64,000
11.	Goa	2,879	1,350	46,80,000	2,676	3,610	1,38,08,000
12.	Gujarat	1,40,226	81,231	22,96,08,000	61,991	84,004	30,82,61,000
13.	Haryana	71,783	41,371	10,82,40,000	79,569	90,807	35,75,34,000
14.	Himachal Pradesh	36,513	12,379	3,21,49,000	19,282	30,830	10,55,82,000
15.	Jammu & Kashmir	25,094	1,919	21,26,000	12,951	25,598	4,76,94,000
16.	Jharkhand	90,971	47,357	6,40,07,000	50,112	54,523	19,81,59,000
17.	Karnataka	1,17,293	75,350	19,56,10,000	1,38,638	1,32,398	48,80,37,000
18.	Kerala	91,629	50,552	14,08,58,000	54,371	74,873	25,96,57,000
19.	Lakshadweep	245	0	0	130	133	1,33,000
20.	Madhya Pradesh	3,73,546	1,82,594	28,82,65,000	1,64,631	2,28,234	67,18,35,000
21.	Maharashtra	2,18,149	1,14,797	35,34,81,000	73,244	86,104	31,48,44,000
22.	Manipur	3,676	2,158	56,42,000	1,980	2,446	89,94,000
23.	Meghalaya	0	0	0	5	0	0
24.	Mizoram	1,052	650	7,67,000	2,767	2,442	87,85,000
25.	Nagaland	0	0	0	263	118	3,40,000
26.	Odisha	7	5	5,000	0	0	20,000
27.	Puducherry	1,554	429	12,46,000	1,394	1,620	61,25,000
28.	Punjab	59,813	37,797	7,78,65,000	34,318	39,958	14,84,94,000
29.	Rajasthan	64,416	7,900	1,41,67,000	3,23,687	2,83,666	80,90,95,000
30.	Sikkim	582	300	4,59,000	1,488	745	19,29,000
31.	Tamil Nadu	0	0	0	0	0	0
32.	Telangana	80	0	0	104	0	0
33.	Tripura	2,596	1,136	11,36,000	5,761	3,840	1,13,75,000
34.	Uttar Pradesh	2,62,854	1,37,344	38,14,08,000	3,03,656	2,90,968	92,89,06,000
35.	Uttarakhand	22,762	16,027	4,12,56,000	15,817	17,129	6,12,89,000
36.	West Bengal	25,560	1,922	50,42,000	97,860	76,718	27,82,72,000
	Total	21,20,204	10,76,423	2,51,88,69,000	16,90,552	18,12,975	5,82,01,93,000

